

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.204

CP(CAA) 72 of 2020 in CA(CAA) 51 of 2020

**Proceedings under Section 230-232 of Co. Act, 2013**

**IN THE MATTER OF:**

Sijcon Design & Eng Pvt Ltd

.....Applicant

**Order delivered on 18/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**

**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant	:Mr. Pavan S. Godiawala, Advocate
For the RD	:Mr. Shiv Pal Singh, Deputy Director
For the Income Tax	:None

**ORDER**

Now the hard copy of the approval of the scheme of transfer company by the NCLT, Mumbai dated 22.02.2024 as well as revised synopsis of final stage of hearing has been filed by way of additional affidavit on 12.04.2024 vide Inward Diary No. 3157 which is taken on record.

We have heard the learned counsel for the applicant companies, RD office and perused the record of the Income Tax Department.

**The order is reserved.**

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**